

Flyovers in Delhi

1632. SHRI M. V. CHANDRA-SHEKARA MURTHY:

SHRI V. SREENIVASA PRASAD:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the decision to construct certain flyovers in the capital has been pending with the Delhi Urban Arts Commission for a considerable time,

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken by the Government to have the matter expedited?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) The Delhi Urban Art Commission has cleared 6 out of the 9 proposals of the Delhi Administration for construction of flyovers in the capital. The remaining 3 proposals are being discussed by the Commission with the Delhi Administration and other concerned agencies to take into account the different aspects concerning construction of flyovers and to reach an agreement.

Regularisation of Government accommodation

1633. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 8977 on May 16, 1990 and state:

(a) whether there was a proposal to regularise the Government accommodation in the names of the married daughters;

(b) if so, the details of progress made so far;

(c) whether there is also a proposal to regularise the accommodation in the names of the daughter-in-law of

the retiring/deceased Government servants;

(d) if so, the details thereof and if not, the steps taken to regularise the accommodation in their names also;

(e) whether it is proposed not to remove from Government accommodation the retiring Government servant or the family of the deceased Government servant till such time the DDA allots a flat to him in case he is registered with the DDA for a flat as a social security to the family; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) Yes, Sir. The proposal is under active consideration.

(c) and (d) No, Sir. In view of the acute shortage of General Pool accommodation, it is not possible to extend the scope of this concession in the cases of daughters-in-law.

(e) and (f) No, Sir. It would be discriminatory to treat the DDA registrants differently from the other retired Govt. employees. It would also not be possible to block the houses by continuing the allotments indefinitely in favour of retired Govt. employees when large number of serving employees have to wait for long years to get allotment.

Regularisation of sale and purchase of plots

1634. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have regularised the sale and purchase of plots, land, shops etc. on power of attorney in Delhi;

(b) whether the Government are likely to get good revenue from such transactions, and if so, the details;